

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

SPECIAL BENCH, (COURT-II)

(IB)-917(ND)2019

CORAM:

**PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER (T)**

**MR. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL
ON 03.03.2020**

**NAME OF THE COMPANY: Ved Contracts Pvt. Ltd. V/s. M/s. RG Infra
Build Pvt. Ltd.**

UNDER SECTION 9 OF IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

**Present for the Petitioner : Ms. Kritika Mehandiratta, Mr.
Mohit Nandwani, Advs.**
Present for the Respondent : None.

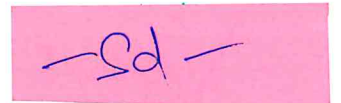
ORDER

I.A. No.1497/2020: Counsel for the RP is present, who submitted that the period of 180 days will expire on 23.03.2020. She further submitted that till date Form G has not been published as the CIRP has not progressed so far. In view of this, she pleads for extension of 90 days. The application is supported with a Resolution passed by the CoC in its 3rd meeting held on 13.02.2020 with 100% voting shares. In view of the facts and circumstance of the case, I.A. is allowed and the CIR period is extended for another period of 90 days with effect from 24.03.2020.

Accordingly, C.A. stands disposed of.



**(L.N. Gupta)
Member (T)**



**(Ch. Mohd. Sharief Tariq)
Member (J)**